

ITEM NO.1

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 148842/2018 in Criminal Appeal No(s). 1263/2018

ANIL KUMAR

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.57100/2018-EXEMPTION FROM FILING
O.T., GRANT OF BAIL)

Date : 16-11-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE HEMANT GUPTA

For Appellant(s) Mr. Setu Niket, Adv.
Ms. Esha Mazumdar, Adv.
Ms. Priyanjali Singh, AOR

For Respondent(s) Mr. Ranjan Kumar Chourasia, Adv.
Mr. Sanjay Kumar Tyagi, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA 148842/2018

Issue notice, returnable on 27.11.2018.

Learned counsel appearing for the non-applicant/respondent
appears and accepts notice.

The non-applicant/respondent is directed to file an affidavit
as to the total period already undergone, his conduct in jail and
in case the applicant is released whether it will lead to any law
and order problem at the place of his residence.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR